

appointment of Liquidator on 11.03.2019. Subsequently, due to various reasons the appointment of Liquidator, in the present case, has remained pending. The RP in this period has discharged the functions of RP-cum-Liquidator.

2. At this stage, following the order of the coordinate Bench, without going into the validity or otherwise of the arguments made by the Suspended Management of the Corporate Debtor earlier, we need to appoint the Liquidator so that liquidation process can be completed in a time-bound manner.
3. Before doing so, it is worth mentioning that IA No.305/ALD/2020 was filed by the sole member of the Financial Creditor constituting the CoC, wherein name of the proposed Liquidator was suggested. The said application has already been dismissed *vide* order dated 14.12.2021. Accordingly, we appoint *Mr. Rakesh Jindal*, Registration No. *IBBI/IPA-001/IP-P00375/2017-2018/10632*; Address: *II/E-64 Nehru Nagar, Ghaziabad, Uttar Pradesh ,201001* E-mail Id: *ca.rakeshjindal@gmail.com* ; Mobile No. *9810063768* as a Liquidator whose name appears in list of insolvency professionals made available Allahabad Bench by IBBI. Mr Rakesh Jindal shall take charge of the affairs of the Corporate Debtor and complete the liquidation process as per the provisions of Code read with Regulations made thereunder forthwith.
4. The present RP is directed to hand over all the documents and possession of the assets of the Corporate Debtor to the appointed Liquidator within three days from the updating of this order on the website.
5. We have already noticed that the Liquidator had not been appointed earlier. Therefore, because of this exceptional situation, the period starting from 28.02.2019 till the date of passing of this order, is excluded from the liquidation process period.
6. The Registry is directed to send email copies of the order forthwith to the parties and their learned counsel for taking necessary steps.

—Sd—

IN THE NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

CA No. 265/2018 in CP. No. (IB) 124/ALD/2018
In re: Kushal International Limited

7. We further direct to the Registry of this Bench to immediately intimate the newly appointed liquidator so that he can take charge.
8. Certified copy of the order may be issued, if applied for, upon compliance of all requisite formalities.
9. The aforesaid application stands finally disposed of with the aforesaid directions.

—Sd—

Virendra Kumar Gupta
Member (Technical)

—Sd—

Rajasekhar V.K.
Member (Judicial)

Kavya Prakash Srivastava
(Stenographer)